

## Annexure-7

Name of the corporate debtor: Sterling Biotech Limited  
Date of commencement of liquidation: 11.05.2019  
List of stakeholders as on: 14.02.2022  
(Version 2 dated 14.02.2022, pursuant to claims received up to 14.02.2022)

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No	Name of stakeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment t pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted					
1	Rajib Saha	Equity Shareholder	26633835	13.03.2021	₹ 3,65,604.42	₹ 75,500	Shareholder	0	NA	₹ -	100%	₹ -	₹ -	₹ 2,90,104.42	₹ -	Partially Admitted Refer Note 01
Total					₹ 3,65,604.42	₹ 75,500.00		₹ -	₹ -	100%	₹ -	₹ -	₹ 2,90,104.42	₹ -		

Notes: These notes to be considered as an integral part of this sheet

1. The claim has been admitted to the extent of paid up value of share (i.e. Rs. 1 per share)

2. The liquidator reserve her right to modify the List of stakeholders (based on verification of the records and information after the end of lockdown period) and accordingly modify the entry in compliance of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and/or in the manner as may be directed by the Adjudicating Authority.

3. The liquidator had made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor. The claim verification process had fallen in a time which is laced with acute Covid-19 pandemic with lot of restrictions on the physical movement, in the entire country and specifically in Maharashtra where the registered office and books and accounts of the Corporate Debtor are maintained. In spite of the challenges when employees of the Corporate Debtor were infected with Covid-19, the claim verification exercise had been conducted with all due diligence and care, however, error, if any, due to certain technical glitches can not be ruled out.